

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

## ORDER SHEET

COURT NO. : 1

02/03/2020

C.P./260/41/2016  
O.A./260/340/2013

BIDYADHAR BARIK  
-V/S-  
N K SINHA

ITEM NO:25

FOR APPLICANTS(S) Adv. : Mr. K. C. Kanungo

FOR RESPONDENTS(S) Adv.: Mr. S. Behera

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsels for the applicant and respondents. It is submitted by learned counsel for the applicant that in para 11 of the counter filed by the respondents in the OA, it was admitted that the applicant is entitled to get 1/30<sup>th</sup> status and they have to act in accordance to order passed by Tribunal on 29.04.2016. After hearing Learned counsel for the respondents and the compliance report filed by the respondents enclosing the order dated 02.01.2020 and the order of the Hon'ble High Court passed on 16.05.2019, this Tribunal is of the opinion that no contempt is made out by the applicant. However, in case the applicant is aggrieved by the order of the respondents dated 02.01.2020, they are at liberty to take necessary action in accordance with the law, including filing of fresh OA.</p> <p>Accordingly the contempt petition is dropped and notices issued are discharged. Copy to Learned counsels of both the sides.</p> <p>( SWARUP KUMAR MISHRA) MEMBER (J)</p> <p>( GOKUL CHANDRA PATI) MEMBER (A)</p> <p>sadish</p>